

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 218/TT/2017

Subject : P etition for revision of Fees and Charges for the period 2014-19 tariff block on accelerated depreciation of SCADA/EMS systems of SLDCs for Unified Load Despatch & Communication Scheme under Section 28(4) of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Terms and Conditions) of Tariff Regulations, 2014.

Date of Hearing : 20.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : National Thermal Power Corporation Limited and 20 Others.

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted as under:-

- (a) Instant petition is filed under section 28(4) of Electricity Act, 2003 and the Commission's 2014 Tariff Regulations for Unified Load Despatch & Communication (ULDC) Scheme (Powergrid portion and SLDC system retained by the petitioner after formation of POSOCO) in Northern Region for revision of fee and charges for 2014-19 period on the basis of accelerated depreciation of SCADA/EMS System of SLDCs.
- (b) Unified Load Despatch and Communication (ULDC) Scheme in Northern Region was put under commercial operation on 1.8.2002. The Commission in its orders dated 17.12.2013 in Petition No. 59/TT/2012 and corrigendum thereto dated 24.12.2013 approved fee and charges



2009-14 period for the assets retained by the petitioner after formation of POSOCO in Northern Region.

- (c) The Commission in its order dated 15.7.2016 in Petition No. 19/TT/2015 approved the true up fees and charges for 2009-14 tariff period and final fees and charges for 2014-19 tariff period.
- (d) The Commission in its order dated 2.3.2017 in Petition No. 188/MP/2014 has held that wherever the SCADA/EMS system of SLDC retained by the petitioner are replaced by the new SCADA/EMS before completion of their useful life, the unrecovered charges shall be recovered as accelerated depreciation matching with the commissioning schedule of the new SCADA system.
- (e) The Commission through its letters dated 1.5.2017, 13.6.2017 and 11.8.2017 in Petition No. 113/TT/2016 (NER SCADA/EMS) directed the petitioner to file fresh petition in Petition No. 19/TT/2015 incorporating the input of accelerated depreciation of SCADA/EMS matching with the commissioning of SCADA system covered in Petition No. 144/TT/2016.

2. The Commission directed the petitioner to submit the following information on affidavit by 16.4.2018 with a copy to the respondents:-

- (a) Calculations regarding “Weighted Average Rate of Interest on Loan” for SCADA/EMS State portion which is being replaced and for balance “Existing Assets - State Portion” separately for 2014-19 period.
- (b) Auditor’s certificate in respect of cost of SCADA/EMS.

3. The Commission directed the respondents to file their replies by 7.5.2018 with an advance copy to the petitioner who shall file its rejoinder, if any, by 17.5.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to failing which the order shall be passed on the basis of the documents already available on record.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

